



नैनीताल बैंक
दि नैनीताल बैंक लि.



NAINITAL BANK
THE NAINITAL BANK LTD.

Branch: 40-41, Pushpa Market, Central Market, Lajpat Nagar, Delhi-110024

CORRIGENDUM

The undersigned being the Authorized Officer of The Nainital Bank Limited, has published a Sale Notice of secured assets in NPA account of M/s Qualchem Biologicals on 17.02.2022 in Financial Express, English and Jansatta, Hindi Newspaper. Auction sale scheduled for 23.03.2022 has been postponed due to some unavoidable reasons, Accordingly the Inspection date, the EMD submission date and E Auction date has been rescheduled as following. **Inspection Date: 04.04.2022, EMD Submission Date: 05.04.2022, E Auction Date: 06.04.2022.** General public is requested to note accordingly. All other Terms and Conditions will remain same.

Place : Lajpat Nagar, Delhi Date : 11.03.2022 Authorized Officer

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF SWATI HEALTH AND EDUCATION SERVICES PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of Corporate Debtor	M/S SWATI HEALTH AND EDUCATION SERVICES PRIVATE LIMITED
2. Date of Incorporation Of Corporate Debtor	10/03/2006
3. Authority Under Which Corporate Debtor is Incorporated / Registered	ROC-DELHI
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U80301DL2006PTC147399
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Regd. Office: D - 14, 11th Floor Preet Vihar Delhi East Delhi D1 110092 IN (As per MCA Records)
6. Insolvency commencement date in respect of Corporate Debtor	04.03.2022 (order received on 10.03.2022)
7. Estimated date of closure of insolvency resolution process	30.08.2022 (180 days from 04.03.2022)
8. Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	PAWAN KUMAR GOYAL IBBI/IPA-001/IP-P00875/2017-2018/11473
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	P K Goyal & Associates, 304, D.R. Chamber, 12/56, Dd Gupta Road, Karol Bagh, New Delhi-110005. Email: - ca.pawangoyal@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	P K Goyal & Associates, 304, D.R. Chamber, 12/56, Dd Gupta Road, Karol Bagh, New Delhi-110005. Email - swaticpr@gmail.com
11. Last date for submission of claims	24.03.2022 (14 days from the date of receipt of order)
12. Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	N/A
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14. (a) Relevant Forms and (b) Details of authorized representatives are available:	(a) https://ibbi.gov.in/home/downloads (b) N/A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SWATI HEALTH AND EDUCATION SERVICES PRIVATE LIMITED on 04.03.2022 (order received on 10.03.2022).

The creditors of SWATI HEALTH AND EDUCATION SERVICES PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 24.03.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

PAWAN KUMAR GOYAL
 IBBI/IPA-001/IP-P00875/2017-18/11473

Date: 10/03/2022
 Place: NEW DELHI

 Karur Vysya Bank <i>Smart way to bank</i>	Corporate Business Unit 3rd Floor, M R J Tower, Faiz Road, Karol Bagh, New Delhi-110005 Ph: 28759718 / 28753821 Email: delhicbu@kvbbmail.com
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES	
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor (s) that the below described immovable properties mortgaged/ charged to the Secured Creditor, The Karur Vysya Bank Ltd., the physical possession of which has been taken by the Authorised Officer of The Karur Vysya Bank Ltd., Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on May 02,2022 for recovery of Sr.68.42,45,255.23 (Rupees Sixty Four Crores Eighty Two Lakhs Fourty Five Thousand Two Hundred Fifty Five and paise Twenty Three Only) as on 28.02.2022 due to the Karur Vysya Bank Ltd, Secured Creditor from 1) M/S Giriraj Timber Private Limited 73/12, Swarn Park, Main Rohtak Road, Mundka, New Delhi-110041 2) Mr.Sumit Goyal S/o- Mr. Chand Kumar Goyal 450, First Floor, Deepali, Pitampura, Delhi-110034 3) Mr. Chand Kumar Goyal S/o- Prem Sagor Goyal 450, First Floor, Deepali, Pitampura, Delhi-110034 4) Mrs.Suman Goyal W/o- Mr.Anil Goyal 450, First Floor, Deepali, Pitampura, Delhi-110034 5) Mrs.Veena Goyal W/o- Mr. Chand Kumar 450, First Floor, Deepali, Pitampura, Delhi-110034 6) Mr.Shanta Goyal W/o-Mr. Pradeep Goyal House No: 282, Sector-10, Panchkula, Haryana-134109	
DESCRIPTION OF THE IMMOVABLE PROPERTIES	
RESERVE PRICE: The reserve price will be Rs.5,56,80,300/- (Rupees Five Crores Fifty Six Lacs Eighty Thousands Three Hundred only) and the earnest money deposit will be Rs.55,68,030/-.	
Details as per Mortgage Documents:	
Commercial godown on plot of Khasra no. 73/10/2(0-01)/ 73/10/3(0- 12);73/11/2(0-10), Village Mundka, Delhi admeasuring an area about 1050 sq yards standing in the name of Mrs.Shanta Goyal W/o-Mr. Pradeep Goyal and bounded as under: North: Others property South: Main Rohtak Road & Metro Station East: Others Plot West: Storage Godown of Mrs. R.K.Mehta	
Details as per site as on date:	
Commercial godown on plot of Khasra no. 73/10/2(0-01)/ 73/10/3(0- 12);73/11/2(0-10), in the Revenue Estate of Village Mundka,(Adjacent to Rajdhani metro station),Swam park,Mundka,Delhi-110041,admeasuring an area about 1050 sq yards together with shed of 4511.95 sq ft, standing in the name of Mrs.Shanta Goyal W/o-Mr. Pradeep Goyal and bounded as under: North: Others property South: Main Rohtak Road & Metro Station East: Others Property West:Others Property	
For the detailed terms and conditions of the sale, please refer to the link provided in The Karur Vysya Bank Ltd's website i.e www.kvb.co.in/Property Under Auction also at the web portal https://www.eauction.samil.in/ of the service provider, M/s. Shriram Automall India Ltd.	
Statutory 30 days' Notice under Rule 8(6) of the SARFAESI Act, 2002	
The Borrower and guarantor/s are hereby notified to pay the dues as mentioned above along with up to date interest and ancillary expenses within 30 days of receipt of this notice, failing which the Schedule property will be auctioned/sold and balance dues, if any, will be recovered with interest and cost.	
Date : 11/03/2022	Authorized Officer
Place : Delhi	THE KARUR VYSYA BANK LIMITED

The image shows the State Bank of India logo, which is a stylized 'SBI' monogram inside a circle. To the right of the logo, the text 'STATE BANK OF INDIA' is written in a large, bold, serif font. Below this, in a smaller, sans-serif font, is 'Retail Assets Central processing Center', followed by 'C-03B, SECTOR-55, NOIDA-201301' and 'E-mail : sbi.14702@sbi.co.in'. At the bottom of the image, there is a red banner with white text that reads 'POSSESSION NOTICE FOR IMMovable PROPERTY'.

The property Details are as under : Property owned by : Mr. Babbar Singh Chauhan S/o Mr. Kripal Singh Chauhan All that part and parcel of the property consisting of Flat NO. G-2, (Ground Floor), PLOT NO. M-112, M P Nagar, Hadbast Village- Rajapur, Paragana- Dasna, Tehsil & Jila- Ghaziabad, AREA:46.82 SQ. MTR. BOUNDED: East by Road, West by Other Property, North by Plot no. M-111, South by House no. M-113	
Date: 11.03.2022 Place: Noida	Authorised Officer State Bank Of India

[illegible]

Sale Notice
Moods Hospitality Pvt. Ltd.
(In Liquidation)
Reg. Off.: House No. 1A, Basement, Khirki Village, New Delhi-110017.
Liquidator: Akhil Goel
Liquidator Address: F-224 A, Laxmi Nagar,
New Delhi - 110092
Email: akhilgoelca1982@gmail.com
Contact No.-9810566504
E-Auction
Sale of Assets under Insolvency and Bankruptcy Code, 2016
Date and Time of Auction:
21st March, 2022 from 11.00 a.m. to 5.00 p.m.
(With unlimited extension of 5 minutes each)

Sale of Assets and Properties owned by Moods Hospitality Private Limited. (In Liquidation) forming part of Liquidation Estate of Moods Hospitality Private Limited in possession of the Liquidator, appointed by the **Hon'ble National Company Law Tribunal, New Delhi vide** order dated **September 27, 2019**. The sale of properties will be done by the undersigned through the e-auction platform <https://ncltauction.auctiontiger.net>.

Lot no.	Description of the assets	Reserve Price	Earnest Money Deposit ("EMD")	Bid Increment Amount
1.	Trade Mark and Brand Name of "YO CHINA"	Rs. 282 Lacs	Rs. 56 Lacs	Rs. 2 Lacs
2.	Motor Bikes and Computer	Rs. 1.5 lakh	Rs. 0.15 Lacs	Rs. 2000/-

Terms and Condition of the E-Auction are as under

- E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS" through approved service provider MIS e-procurement Technologies Limited (Auction Tiger).
- The Complete E-Auction process document containing details of the Assets, online e-auction Bid form, Declaration and Undertaking Form, General Terms and Conditions of online auction sale are available on website <https://ncltauction.auctiontiger.net>. Contact: **Mr.Praveenkumar Thevar at +91-9722778828 / 078 35022145/149/182 E-mail: praveen.thevar@auctiontiger.net / nclt@auctiontiger.net**

Akhil Goel
Liquidator

Date: 03/03/2022
Place: New Delhi
IRB/UPA-001/P-00666/2017-18/11134

FORM A PUBLIC ANNOUNCEMENT <i>(Under Regulation 5 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)</i> FOR THE ATTENTION OF THE CREDITORS OF ADJOIN BUILT & DEVELOPERS PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Adjoin Built & Developers Private Limited
2. Date of incorporation of corporate debtor	12 July 2013
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70109DL2013PTC255320
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Unit No. 302, Third Floor, D-Mall, Plot No. A-1, Netaji Subhash Place Patampur New Delhi North East DL 110034
6. Insolvency commencement date in respect of corporate debtor	Date of Order: 20.03.2020, Received by the IIP on 14.07.2021 and period from 20.03.2020 till 07.03.2022 has been excluded by NCLT vide order dated 07.03.2022 received by IIP on 10.03.2022
7. Estimated date of closure of insolvency resolution process	180 days from the commencement of Insolvency Resolution Process (06.09.2022)
8. Name and registration number of insolvency resolution professional acting as interim resolution professional	Aditya Kumar Regn. No. IBSBI/PPA-001/PP-00338/2017-18/10609
9. Address and e-mail of the interim resolution professional, as registered with the Board	Aditya Kumar 103, Pratap Bhawan, Bahadur Shah Zafar Marg, New Delhi-110002. Email : aditya@ashwanisassociates.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	Aditya Kumar 103, Pratap Bhawan, Bahadur Shah Zafar Marg, New Delhi-110002. Email : aditya@ashwanisassociates.in
11. Last date for submission of claims	24.03.2022
12. Classes of creditors, if any, under class (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a)WebLink: https://ibbi.gov.in/downloadform.html (b)Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against Adjoin Built & Developers Private Limited on 20.03.2020, vide order No. CP No. IB-2691/ND/2019 received by the IIP on 14.07.2021 and further period from 20.03.2020 till 07.03.2022 has been excluded by the Hon'ble NCLT vide IA No. 353/ND/2020 dated 7th March 2022 received by the IIP on 10th March 2022. The creditors of Adjoin Built & Developers Private Limited are hereby called upon to submit their claims with proof on or before 24.03.2022 to the interim resolution professional at the address mentioned against Item 10.

The financial creditors shall submit their proof of claims by electronic means only. The creditors who wish to submit the claims with proof in person, may do so by electronic means. The submission of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The claim with proof is to be submitted in following specified forms along with documentary proof in support of claim:

Form B: Claim by operational creditors except workmen and employees
Form C: Claim by financial creditors
Form CA: Claim by financial creditors in a class
Form D: Claim by workmen or employees
Form E: Claim submitted by an authorized representative of workmen or employees
Form F: Claim by creditors (other than financial creditors and operational creditors)

Submission of false or misleading proofs of claim shall attract penalties.

Date: 10.03.2022
Place: New Delhi

Aditya Kumar
Interim Resolution Professional
IBBI/PPA-001/PP-00338/2017-18/10609



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not an assumption.**

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BRAITHWAITE & CO. LIMITED
 (A Government of India Undertaking)
 (A MINIRATNA Category-I Company)
 Ministry of Railways
 CIN : U74210WB1976GOI030798
 5, Hide Road, Kolkata - 700 043

EOI No. BCL / PUR/EOI/CRANE AMC/2021-22

Sealed offers are invited for empanelment of vendors to assist BCL to undertake AMC jobs, overhauls/repairs/revamps of cranes, material handling equipment, material handling system and power equipment inside industrial sites of BCL customers, as per EOI conditions.

Last date for submission of Offer against EOI is 14 days from the date of publication (both days inclusive). Interested bidders/firms may collect the EOI document from **Purchase Department, Braithwaite & Co. Ltd., 5 Hide Road, Kolkata** on all working days from 10.00 hrs to 14.30 hrs. EOI document can also be downloaded from our website www.braithwaiteindia.com and offer can be submitted as per EOI conditions.

All TCNs & Corrigendum etc. will be notified in our website www.braithwaiteindia.com only.

Sr. Executive (Purchase)

St. Executive (Purchase)

FORM NO. URC-2

Advertisement giving notice about registration under Part I of Chapter XXI [Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) of the companies (Authorized to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Registrar of Companies for Delhi & Haryana, 4th Floor, IFCI Tower, 61, Nehru Place, New Delhi 110019 that (**VASUPRADA CONSULTANTS LLP**), a LLP may be registered under Part I of Chapter XXI of the Companies Act, 2013 as a company limited by shares (**VASUPRADA CONSULTANTS PRIVATE LIMITED**).

2. The principal objects of the company are as follows: To carry on the business of consultancy, advisors, experts and managers in the business of Civil Engineering Services and to carry on the business of infrastructure Projects.

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at its proposed registered office at Flat C-11, CEI Apartments, Vasundhara Enclave New Delhi-110096.

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8 Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code -122050, within twenty days from the date of publication of this notice, with a copy to the company at its registered office.

Dated this 11of August 2022 Name of Applicant: Vasantha Penmarcha

FORM A PUBLIC ANNOUNCEMENT <i>(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)</i>	
FOR THE ATTENTION OF THE CREDITORS OF KANODIA TECHNOPLAST LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	KANODIA TECHNOPLAST LIMITED
2. Date of incorporation of corporate debtor	20/04/1995
3. Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL1995PLC067544
5. Address of the registered office and principal office (if any) of corporate debtor	A-54 WAZIRPUR INDUSTRIAL AREA NEW DELHI DL 110052 IN
6. Insolvency commencement date in respect of corporate debtor	08.03.2022
7. Estimated date of closure of insolvency resolution process	04.09.2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Navjit Singh & IBBI/IPA-001/IP-P00314/2017-18/10578
9. Address and e-mail of the interim resolution professional, as registered with the Board	218-A, 1st Floor, Shop No. 04, Rama Market, Ptampura, Delhi-110034 & navjit92ca.ip@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	218-A, 1st Floor, Shop No. 04, Rama Market, Ptampura, Delhi-110034 & ktl.cirp2022@gmail.com
11. Last date for submission of claims	22.03.2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N. A.
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14. (a) Relevant Forms and (b) Details of authorised representatives are available at:	https://ibbi.gov.in/ Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Kanodia Technoplast Limited on 08.03.2022.

The Creditors of Kanodia Technoplast Limited, Are Herby Called Upon to Submit Their Claims with Proof on Or Before 22.03.2022 To the Interim Resolution Professional at the Address Mentioned Against Entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class N.A. in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Navjit Singh
 Interim Resolution Professional
 Reg No: IBBI/IPA-001/IP-P00314/2017-18/10578

Date: 09.03.2022
 Place: Delhi

UNITED DRILLING TOOLS LIMITED					
CIN - L29190DL1985PLC015796					
Regd. Off.: 139A, First Floor, Antish Bhawan, 22, Kasturba Gandhi Marg, New Delhi-110001					
Phone No. 011-43502330, Fax. No. 0120-2462675					
E-Mail id: compsec@udtll.com Website: www.udtll.com					
NOTICE OF LOSS OF SHARE CERTIFICATES					
Notice is hereby given that the under mentioned share certificates of the company are stated to be lost or misplaced or stolen:-					
Sr. No.	Name of shareholder / Folio No.	Share certificate Number	Distinctive No. From	To	No. of shares
1.	Bharat Bhai S Patel / 9714	11662 11674-11676 21974	1144496-1144595 1145896-1145995 10587411-10587810	100 300 400	
2.	Sanat S Jain / 9462	21879	10571211-10571610	400	
3.	Anita Gupta / 12207	17248	1699511-1699610	100	
4.	Annapurna Shreedhar / 13374	23086	10815725-10816924	1200	
5.	Dhiraj Manilal Dand / 8465	5473	547201-547300	100	
6.	Patel Kapilaben Vasudev bhai / 8911	5910-5913 21647	590901-591300 10330580-10530979	400 400	
7.	Kishor Purshottam Thacker / 12817	5181 9338 9342 9480 22817	518001-518100 933701-933800 934101-934200 948901-949000 10742624-10743023	100 100 100 100 400	
8.	Anand Swaroop Gupta / 12786	22807	10739874-10739973	100	
9.	Rakesh Kumar Verma / 13346	1517-1518 1569 2223 4231 5380 6914 7142 7265 12511 12513 12511-12513 15335 16420 16898 17083 17409 17434 17482 17487 17499 18993 19036-19038	126201-126400 130901-131000 187026-187105 423001-423100 537901-538000 691301-691400 714100-714200 726401-726500 1229223-1229322 1229423-1229522 1229823-1230022 1509111-1509210 1617011-1617110 1664651-1664760 1683161-1683260 1715611-1715710 1718111-1718210 1723911-1724010 1724411-1724510 1724611-1724710 1873576-1873675 1877876-1878175	200 100 100 200 100 100 100 100 100 200 100 100 100 100 100 100 100 100 100 100 100 300	
10.	A K Parameswaran / 5494	12477-12478 20698	1225823-1226022 10332433-10332632	200 200	
11.	Sandesh Kumar Gulati / 6225	13503 20849	1328172-1328271 10375846-10375945	100 100	
12.	Suman Rathi / 6291	6125	612401-612500	100	
13.	Amit Kumar / 13882	16050	580011-580110	100	
14.	Ram Chandra Rathi / 6289	6123	612201-612300	100	
		Total			7800

Any person(s) who has a claim of lien or interest in the above shares and having any objection to the issue of duplicate share certificates in lieu of the above, is requested to notify the same to the Company's Share Transfer Agent namely Alankit Assignments Limited, 4E/2, Alankit Heights, Jhandewalan Extension, New Delhi-110055 within 15 days from the date of the notice, indicating the nature of claim or lien or interest of his objection in the said issue of duplicate share certificates through an affidavit otherwise the company will proceed to issue duplicate share certificates without entertaining any claim/damages whatsoever it may be.

For United Drilling Tools Ltd.
 Sd/-
Inderpal Sharma
 Director
 DIN : 02549251

Place: Noida
Date: 10.03.2022

PNB Housing Finance Limited Ghar Ki Baat Registered Office: 9th Floor, Antiksh Bhawan, 22 Kasturba Gandhi Marg, New Delhi-110001 Delhi- Green Park Branch Office At: PNB Housing Finance Ltd., Delhi	E-AUCTION SALE E-Auction Sale Notice for Sale of Movable Assets Enforcement of Security Interest Act			
Notice is hereby given to the public in general and in particular to the borrower(s) & guarantor(s) of the MORTGAGED/charged to the Secured Creditor, the constructive/Physical Possession of which has been Limited/Secured Creditor, will be sold on "AS IS WHERE IS, AS IS WHAT IS AND WHATEVER THIS IS" Notice is hereby given to borrower(s)/mortgagor(s)/Legal Heirs, Legal Representative, (whether borrower(s)/mortgagor(s)/since deceased) as the case may be indicated in Column no-A under Rule 9(2) For detailed terms and conditions of the sale, please refer to the link provided in M/s PNB Housing				
Loan No. Name of the Borrower/Co-Borrower/ Guarantor(s)/Legal heirs (A)	Demandable Amount & Date (B)	Nature of Possession (C)	Description of the Properties Mortgaged (D)	Reserve Price (RP) (E)
NHL/GRP/10816/ 309556 B.O. : NCR, PARAMJIT SINGH & RAJNI KUMARI	Rs. 27,78,335.39 as on 25/03/2019	Physical Possession	UGF 79, Sushant Lok, Phase 1, Village Chakrapur, Kanhai, Gurgaon, Haryana, India, 122001	Rs. 26,08,000/- (Rupees 26 Crores Eight Lacs & Eight Thousand Hundred Fifty)
* Together with the further interest @18% p.a. as applicable, incidental expenses, cost, charges in enforcement of the authorized Office of PNB Housing Finance Limited, there are no other encumbrance in the column no-K. Further such encumbrances to be catered/paid by the successful purchaser to ascertain the veracity of the mentioned encumbrances.				
1. As on date, there is no order restraining and/or court injunction PNBHFL/the authorized Office of assets.				
2. The prospective purchaser/bidder and interested parties may independently take the inspection not limited to the title of the documents of the title pertaining thereto available with the PNBHFL Offer(s). The bidder(s) has to sign the terms and conditions of this auction along with the Bid Form.				
3. Please note that in terms of Rule 9(3) of the Security Interest (Enforcement) Rules, 2002, the earnest money, if any, deposited) on the same day or not later than next working day. The sale of the creditor in accordance with Rule 9(2) of the Security Interest (Enforcement) Rules, 2002. The remainder of the date of acknowledgement of sale confirmation letter and in default of such deposit, the pro				
4. M/s. C1 India Private Limited would be assisting the Authorised Office in conducting sale of the Documents and for any other query or for registration, you have to co-ordinate with Mr Vinod Choudhary No.68, 3rd Floor , Sector 44, Gurgaon, Haryana 122003 Website- www.bankauctions.com or www.pnbhousing.com				
Place : Delhi Dated : 10/03/2022				